

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425

IA/3930/ND/2023, IA/2411/ND/2023,
IA/1476/ND/2023, IA/2211/ND/2023,
IA/5520/ND/2022, IA/5860/ND/2023,
IA/6649/ND/2023, Contempt Petition /14/ND/2023,
IA/4532/ND/2023, IA/4964/ND/2023,
IA/1853/ND/2024 IN IB/1059/ND/2018

IN THE MATTER OF:

Concord Infrastructure Pvt Ltd	...	Applicant
Versus		
Shubhkamna Buildtech Pvt Ltd	...	Respondent

Under Section 9 (IBC).

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Jayaditya Gupta Adv. in I.A. No. 1853 of 2024, Mr. Tarun Gupta, Mr. Hirday Viridi, Advs. in IA/3930/2023, Mr. Priyanshu Uphadyay, Mr. Madhur Mahajan Advs. in IA 5520/2022, Adv. Deboleena Dutta in IA/5860/ND/2023, Adv. Shivam Kumar in IA/2211/ND/2023 & IA/2411/ND/2023
For the RP	: Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Jasleem Singh

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned
to **27.05.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER TECHNICAL